

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1212
ANSWERED ON:17.08.2012
TRIBAL SUB PLAN
Sainuji Shri Kowase Marotrao

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has issued any guidelines to Central Ministries for preparing tribal sub-plan to ensure allocation of funds in proportion of tribal population to check the siphoning off the funds and also to have need-based utilization of the funds;
- (b) if so, the details thereof;
- (c) whether the Central Ministries are complying with these guidelines;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a): Yes, Madam.

(b): Planning Commission had issued guidelines to all Central Ministries/ Departments for differentiated Ministry/Department-wise earmarking of funds under Tribal Sub-Plan commencing from 2011-12, as a follow-up of the recommendations of the Task Force set up under the Chairmanship of Dr. Narendra Jadhav, Member, Planning Commission in June, 2010 which reviewed the operational guidelines for an effective & meaningful implementation of Tribal Sub-Plan (TSP). A statement showing Ministry/ Department-wise stipulated earmarking of funds under TSP for 2011-12 is enclosed as Annexure.

(c) & (d): From the year 2011-12 onwards, the Planning Commission has made a classification of 28 Central Ministries/Departments for the purpose of earmarking of funds under TSP. No Ministry/Department has so far informed the Ministry of Tribal Affairs about difficulties, if any, in earmarking of TSP component after the issue of guidelines by the Planning Commission.

(e): Does not arise.